

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 111
IB-421/(ND)/2020

IN THE MATTER OF:

Mr. Capt. Samuel Tarig Omer Ahmed
Vs.

....**Applicant**

Zexux Air Services Pvt. Ltd.

....**Respondent**

Order under Section 9 of IBC.

Order delivered on 15.03.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Applicant

: Mr. Sohaib Alam, Adv.
Mr. Dhruv Gupta, Adv.

For the Respondent

:

ORDER

Learned Counsel for the applicant states that service is complete. Service affidavit is on record but the copy is not legible. Hence, Learned Counsel is directed to file appropriate legible copy of proof of service alongwith other relevant documents being master data showing the service being complete through all/any mode.

List on 08.04.2021.

Sd/-
SUMITA PURKAYASTHA
MEMBER (T)

Sd/-
DR. DEEPTI MUKESH
MEMBER (J)